

the National Commission on Agriculture, and keep relevant material and data ready so that these could be used by the Commission during the discussions with the States. The group could also make brief recommendations and suggestions for the consideration of the Commission.

(d) The Commission would hold discussions with selected groups of administrators, scientists and economists on matters falling within the purview of the work of the Commission.

Land leased in Vijay Nagar, Delhi

4172. SHRI SITARAM KESARI : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 2663 on the 26th November, 1970 and state :

(a) whether the Department of Rehabilitation have filed an appeal against the Judgement of the Authorised Chief Settlement Commissioner who upheld the lease involving public lane and public park in Block G, Vijay Nagar, Delhi-9 ;

(b) if so, the result of the appeal ; and

(c) if not, the reasons for not filing an appeal ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). It has been decided to challenge the decision of the Authorised Chief Settlement Commissioner in review proceedings under Section 33 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

Death of East Pak Refugees in Deoli Camp

4173. SHRI S. M. BANERJEE :
SHRI D. N. PATODIA :
SHRISAMAR GUHA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that nearly 150 displaced persons from East Pakistan, including 100 children, who recently arrived and camped in Deoli Camp, died ;

(b) whether it is also a fact that they died because they had no proper clothing during winter ;

(c) whether any enquiry has been made in this regard ; and

(d) if so, the persons responsible for such negligence ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No, Sir. Altogether, 73 migrants, including 65 children upto the age of 5 years, had died till 25.11.1970.

(b) No, Sir. They died of diseases carried over by them from East Pakistan to India, viz. measles, dysentery, bronchopneumonia etc. Malnutrition has been a predisposing cause of illness and consequent death.

(c) and (d). Do not arise.

12 04 hrs.

RE: PROCEDURE UNDER RULE 353

MR. SPEAKER : Now, before I take up the Call Attention Notice, Mr. Jyotirmoy Basu, I received your small chit that you wanted to mention some name under Rule 353. Rule 353 is not so simple that you will just say, you want to mention some name. You must give some details of it, as to what is the matter, who is the gentleman and all that, so that the Speaker could judge the matter before hand. Don't abruptly put the Speaker in difficulties.

And when specially the person is an hon. Member of this House, it is still more serious.

Now, we take up the Call Attention Motion.

Mr. Indrajit Gupta.

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Closure of the Daily 'Basumati' and Its Allied Publications

SHRI INDRAJIT GUPTA (Alipore)
Mr. Speaker, Sir, I call the attention of the Minister of Labour, Employment and Rehabi-